

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 1395 OF 204
M.A. No. 1173 OF 2004

New Delhi, this the 2nd day of June, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, ADMINISTRATIVE MEMBER

1. Vikramjit
2. Ramesh Parshad,
3. Manohar Lal,

(All are working a Store Khallai, In Oak Grove
School, Northern Railway, Jharipani, (Dehradun)
.... Applicant

(By Advocate : Shri Yogesh Sharma)

versus

1. Union of India through The General
Manager, Northern Railway,
Baroda House, New Delhi.
2. The Chief Controller of Stores,
Northern Railway, Baroda House,
New Delhi.
3. The Dy. Controller of Stores,
Northern Railway, Shakurbasti,
New Delhi.
4. The Principal,
Oak Grove School,
Northern Railway,
Jharipani, (Dehradun) Respondents

ORDER (ORAL)

SHRI JUSTICE V.S. AGGARWAL:-

MA 1173/2004

MA 1173/2004 is allowed subject to just
exceptions. Filing of a joint application is
permitted.

OA 1395/2004

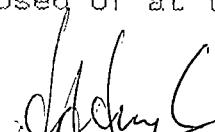
The grievance of the applicants is that they
are working as Store Khallasies for past more than six

16 Ag

years but their seniority has not been drawn while in other cases, the seniority has been drawn. In this regard, a representation, a copy of which is Annexure A/1, dated 16.7.2003 is pending.

2. Keeping in view these facts, it is directed that respondent No.2 would consider the said representation and pass an appropriate order preferably within four months of the receipt of a certified copy of this order and communicate it to the applicants.

3. The present Original Application is disposed of at the admission stage itself.


(S.A. SINGH)
ADMINISTRATIVE MEMBER


(V.S. AGGARWAL)
CHAIRMAN

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